

Crude Oil Production

*287. SHRI N.S.V. CHITTHAN :

DR. SAHEBRAO SUKRAM BAGUL :

Will the PRIME MINISTER be pleased to state :

(a) the total requirement of crude oil in the country at present;

(b) the total quantum of crude oil met from the domestic supply;

(c) the estimated imports of crude oil country-wise proposed to be made during the current year to meet the requirement;

(d) the estimated foreign exchange to be spent; and

(e) the total value of imported crude oil during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) The total requirement of crude oil in the country is 61.66 MMT.

(b) Crude oil available for processing for indigenous sources is estimated at about 34.020 MMT as per OEB of 1996-97.

(c) and (d). The total quantity of 26.62 MMT valued at US \$3411.42 million is proposed to be imported as per OEB of 1996-97, both under term contract and spot purchases. Out of 26.62 MMT crude oil, it is planned to import 19.75 MMT against term contracts and the balance from the open market. Whereas purchases through tender from open market are not related to specific countries, source-wise detail of import of crude oil against term contract during 1996-97 is furnished below:

Country	Quantity (MMT)
Saudi Arabi	6.00
Kuwait	4.50
UAE	3.00
Iran	3.50
Russia	0.75
Nigeria	2.00
Total	19.75

(e) The import value of crude oil during 1993-94, 1994-95 and 1995-96 was Rs. 10688.52 crores, Rs.10316.03 crores and Rs.11517.00 crores (Provisional) respectively.

Imposition of fine on foreign fishing ships

*288. SHRI SOUMAYA RANJAN : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether any fine has been imposed on the

foreign ships found fishing in the Indian territorial waters during the last three years; and

(b) if so, the amount collected on this account?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) Yes, Sir.

(b) The fine imposed by the competent courts on the master/crew members of foreign fishing vessels found poaching in the Indian territorial waters/Exclusive Economic Zone, is deposited in the same court. This information is being collected from the maritime State Governments/respective courts and will be laid on the Table of the House.

Potato Chips

*289. DR. KRUPASINDHU BHOI : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether Patato Chips is the fast growing Food Processing Industry in the country;

(b) if so, the steps taken to encourage the growth of this Industry;

(c) whether the Food Processing units are microscopic in number in Orissa;

(d) if so, the steps taken to expand Food Processing units in that State and other Eastern States; and

(e) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) to (e). Growth of Potato Chips industry both in organised and unorganised sector is demand based and demand for this product is reportedly growing in the country. In Orissa and also in other Eastern States (Bihar & West Bengal), food processing industries are lesser in number compared to other regions of the country except North-Eastern region and Jammu & Kashmir.

With a view to encourage development of food processing industries, Government has taken several steps which inter-alia includes delicensing of all food products industries except distillation and brewing of alcoholic beverages and sugar and items reserved for small scale industries; providing fiscal reliefs for the products, capital goods and packing materials; encouraging domestic and foreign investment in food processing industries. Excise duties on all processed fruit and vegetable products including potato chips has been removed.

Ministry also operates various plan schemes under which assistance is extended for setting up and upgrading of fruits and vegetable processing industries, meat and poultry industry, fish processing industries, setting up of infrastructure facilities, research and